# HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY SITTING LIST W.E.F. 9th JUNE 2025 PARTIAL MODIFICATION w.e.f. 9th JUNE 2025

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the CHIEF JUSTICE	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	AND The Hon'ble Shri. Justice SANDEEP V. MARNE	<ul><li>(A) All Public Interest Litigations.</li><li>(B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal</li></ul>	<ul><li>(A) All Public Interest Litigations.</li><li>(B) Writ Petitions relating to infrastructure of all Courts in Mumbai.</li></ul>
	(Court Room No. 46)  [DIVISION BENCH-1]  COMMERCIAL APPELLATE DIVISION	Seat.  (C) Civil Writ Petitions relating to Infrastructure Projects.	(C) Civil Writ Petitions relating to Infrastructure Projects.  (D) Writ Petitions relating to Tender
	BENCH	<ul><li>(D) Civil Writ Petitions relating to Tender matters.</li><li>(E) Civil Writ Petitions relating to Environmental issues.</li></ul>	matters.  (E) Writ Petitions relating to Tender  matters.  (E) Writ Petitions relating to  Environmental issues.
		<b>(F) Arbitration Appeals</b> pertaining to Division Bench.	<b>(F) Arbitration Appeals</b> pertaining to Division Bench.
		(G) Appeals under Section 13 of the Commercial Courts Act, 2015.	(G) Appeals under Section 13 of the Commercial Courts Act, 2015.
		(H) Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).	(H) Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).
*2	The Hon'ble Smt. Justice REVATI MOHITE DERE AND	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	The Hon'ble Smt. Justice NEELA KEDAR GOKHALE	(A) Civil Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to	(A) Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to
	(Court Room No. 43)	acquisition and requisition of properties.	acquisition and requisition of properties
	[DIVISION BENCH- 2]	(B) Civil Writ Petitions not assigned to other Courts from the year 2022 onwards.	(B) Civil Writ Petitions not assigned to other Courts from the year 2022 onwards.
		(C) Family Court Appeals.	

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		(D) Civil Writ Petitions relating to resettlement of project affected persons.	(C) Writ Petitions relating to resettlement of project affected persons.
		<b>(E)</b> Civil Writ Petitions under Medical Termination of Pregnancy Act (MTP).	
		*(F) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	*(D) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
		APPELLATE SIDE	ORIGINAL SIDE
3	The Hon'ble Shri Justice M. S. SONAK	For admission, hearing, order matters and applications therein :	For admission, hearing, order matters and applications therein :
	AND	(A) Writ Petitions in Indirect tax matters under Central Acts and	(A) Writ Petitions in Indirect tax matters under Central Acts and
	The Hon'ble Shri Justice JITENDRA S. JAIN	State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation	State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation
	(Court Room No. 40)	and Develop-ment) Act, 1992, FERA and FEMA).	and Development) Act, 1992, FERA and FEMA)
	[DIVISION BENCH- 3]	(B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.	(B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.
		(C) Appeals, References and Applications under Indirect Taxes under Central Acts.	(C) Appeals, References and Applications under Indirect Taxes under Central Acts.
		(D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI).	(D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI).
		(E) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2021.	(E) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2021.
			<b>(F)</b> All Appeals (except those assigned to other Court).

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*4	The Hon'ble Shri Justice RAVINDRA V. GHUGE	APPELLATE SIDE For admission, hearing, order matters	ORIGINAL SIDE For admission, hearing, order matters
		and applications therein:	and applications therein:
	AND	*(A) Milit Desirione malesine to	*(A) TATAIR Desiries selection to
	The Hon'ble Shri Justice	*(A) Writ Petitions relating to service matters of teaching and	*(A) Writ Petitions relating to service matters of teaching and
	M. M. SATHAYE	<b>non-teaching staff</b> , including	non-teaching staff, including
		Caste Scrutiny matters except	Caste Scrutiny matters except those assigned to other Courts.
	(Court Room No. 13)	those assigned to other Courts.	mose assigned to other courts.
	[DIVISION BENCH- 4]	(B) All Criminal Writ Petitions and	(B) Criminal Contempt Petitions.
		Applications for quashing of FIRs, C.R., Charge Sheet and	
		challenging order directing	
		investigation under Section	
		156(3) of the Cr.P.C./175(3) of BNSS <b>upto the years 2022.</b>	
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		(C) All Criminal Writ Petitions and	
		applications including seeking directions not assigned to other	
		courts.	
		(D) Criminal Contempt Petitions.	
		<b>(E)</b> Confirmation of Death Sentence	
		Cases with connected Appeals	
		of the years <b>2021, 2023 and 2024 onwards.</b>	
		<b>(F)</b> Applications for Leave to Appeal.	
		<b>(G)</b> Preventive Detention Matters.	
		<b>(H)</b> Habeas Corpus Matters and Criminal References.	
		(I) Letter Patent Appeals.	
		(J) Other Criminal work not assigned to other Courts.	
5	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	A. S. GADKARI	For admission, hearing, order matters and applications therein:	For admission, hearing, order matters and applications therein :
	AND	(A) All Criminal Writ Petitions and	
	The Hon'ble Shri Justice	Applications for <b>quashing</b> of	- <del></del>
	RAJESH S. PATIL	FIRs, C.R., Charge Sheet and	
		challenging order directing investigation under Section	
	(Court Room No. 53)	156(3) of the Cr.P.C./175(3) of	
	[D##01011	BNSS from the year 2023 onwards.	
	[DIVISION BENCH-5]	Onwards.	

(B)	All Criminal Applications and
	Criminal Writ Petitions in
	relation to crime against
	Women and Children including
	quashing of FIRs, C.R. and
	Chargesheet or challenging
	order directing investigation
	under section 156 (3) of
	Cr.P.C./175(3) of BNSS.

- (C) All Criminal Applications and Criminal Writ Petitions including quashing of FIRs, Chargesheet C.R. and order directing challenging investigation under section 156(3) of Cr.P.C./175(3) of BNSS in relation to crime under the Prevention Corruption Act (except those assigned to other Court).
- **(D)** Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/ Pre-mature release.
- **(E)** Criminal Appeals under Special Statues pertaining to the Division Bench (excluding Appeals against conviction and acquittal).
- **(F)** Confirmation of Death Sentence Cases with connected Appeals upto the year 2020. (except specially assigned to other Court).

### The Hon'ble Shri Justice G. S. KULKARNI

#### **AND**

The Hon'ble Shri Justice ARIF S. DOCTOR

(Court Room No. 54)

DIVISION BENCH- 6]

#### APPELLATE SIDE

and applications therein:

- (A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas.
- (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments

#### ORIGINAL SIDE

For admission, hearing, order matters For admission, hearing, order matters and applications therein:

- (A) Writ **Petitions** relating Municipal Corporations, to Cantonment areas (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas.
- (B) **Election** Matters and **Caste** Scrutiny matters pertaining to **Elections** of Mumbai Municipal Corporation.

		(C) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to the Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.	
		(D) Civil Writ Petitions pertaining to the Maharashtra Slum Areas (Improvement, Clearance and Development) Act.	(C) Civil Writ Petitions pertaining to the Maharashtra Slum Areas (Improvement, Cleara-nce and Development) Act.
		(E) Civil Writ Petitions pertaining to the Maharashtra Housing and Area Development Act.	(D) Civil Writ Petitions pertaining to the Maharashtra Housing and Area Development Act.
		(F) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.	(E) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.
*7	The Hon'ble Shri Justice B. P. COLABAWALLA AND	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	The Hon'ble Shri Justice	(A) Civil Writ Petitions relating to Energy and Airports.	(A) Writ Petitions relating to Energy and Airports.
	FIRDOSH P. POONIWALLA	<b>(B)</b> Civil Writ Petitions relating to Forests.	(B) Writ Petitions relating to Forests.
	(Court Room No. 6)	<ul><li>(C) First Appeals.</li><li>(D) Civil References.</li></ul>	(C) Civil References.
	[DIVISION BENCH-7]	(E) Writ Petitions and References under Direct Tax Laws.	(D) Writ Petitions and References under Direct Tax Laws.
		(F) Appeals under Direct Tax Laws.	(E) Appeals under Direct Tax Laws.
		<ul><li>(i) All Appeals pending for admission.</li><li>(ii) Appeals from the year 2011 onwards pending for final hearing.</li></ul>	<ul><li>(i) All Appeals pending for admission.</li><li>(ii) Appeals from the year 2011 onwards pending for final hearing.</li></ul>
		noums.	<u> </u>

		<ul><li>(G) Chartered Accountant References</li><li>*(H) Civil Work not assigned to other Courts.</li><li>*(I) Contempt Appeals.</li></ul>	<ul><li>(F) Chartered Accountant References.</li><li>*(G) Civil Work not assigned to other Courts.</li></ul>
		(1) Contempt Appears.	*(H) Contempt Appeals.
*8	The Hon'ble Shri Justice M. S. KARNIK AND	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	The Hon'ble Shri Justice N. R. BORKAR	(A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of	(A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of
	(Court Room No. 24)	<b>Security Interest Act, 2002</b> and Insolvency and Bankruptcy Code.	Security Interest Act, 2002 and Insolvency and Bankruptcy Code.
	[DIVISION BENCH-8]		
		(B) Matters against orders passed by DRT & DRAT under any enactment.	(B) Matters against orders passed by DRT & DRAT under any enactment.
		(C) Writ Petitions challenging Look Out Notice (Civil)	(C) Writ Petitions challenging Look Out Notice (Civil)
		(D) Civil Writ Petitions relating to the Maharashtra Land Revenue Code.	(D) Writ Petitions relating to the Maharashtra Land Revenue Code.
		(E) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.	<b>(E)</b> Writ Petitions relating to <b>Educational Institutions</b> (by or against), except those assigned to other Courts.
		<b>(F)</b> Civil Writ Petitions against the orders passed by <b>CAT</b> .	<b>(F)</b> Civil Writ Petitions against the orders passed by <b>CAT</b> .
		(G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.	<b>(G)</b> Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.
		(H) Civil Writ Petitions not assigned to other Courts upto the year 2017.	(H) Civil Writ Petitions not assigned to other Courts upto the year 2017.
		(I) Civil Writ Petitions against the orders passed by MAT.	(I) Writ Petitions against the orders passed by MAT.
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		<ul> <li>(J) Civil Writ Petitions relating to Co-operative Societies Acts.</li> <li>(K) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.</li> </ul>	<ul> <li>(J) Civil Writ Petitions relating to Co-operative Societies Acts.</li> <li>(K) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.</li> </ul>
		*(L) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	*(L) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.
9	The Hon'ble Shri. Justice SARANG V. KOTWAL	APPELLATE SIDE For admission, hearing, order matters	ORIGINAL SIDE For admission, hearing, order matters
	<b>AND</b> The Hon'ble Shri Justice	<ul><li>and applications therein:</li><li>(A) All Criminal Appeals against Acquittal.</li></ul>	and applications therein:
	SHYAM C. CHANDAK	<b>(B)</b> All Criminal Appeals against conviction as well as connected	
	(Court Room No. 28) [DIVISION BENCH-9]	Appeals against Acquittal and Appeals for enhancement of	
		Sentence wherein accused <b>are in jail</b> arising out of same judgment and all Applications therein.	
		C) All Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused <b>are</b> on bail arising out of the same judgment and all Applications therein.	
		<b>(D)</b> Confirmation of Death Sentence Cases with connected Appeals of the year 2022.	

10	The Hon'ble Shri Justice RIYAZ I. CHAGLA	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 21)		(A) Suits from the year 2021 onwards.
	[SINGLE BENCH - 1]		<b>(B)</b> Administration Suits and Partition Suits.
	Commercial Division		(C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act.
			<b>(D)</b> Commercial Disputes of value of Rs. 100 Crores or more.
			<b>(E)</b> Insolvency matters.
11	The Hon'ble Shri Justice MANISH PITALE	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE 
	(Court Room No. 37)	(A) All Civil Writ Petitions of ODD years, except assigned to other	
	[SINGLE BENCH- 2]	Courts.	
		(B) First Appeals (excluding MACP appeals) upto the year 2007.	
12	The Hon'ble Shri Justice S. M. MODAK	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 20) [SINGLE BENCH– 3]	(A) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of	
		sentence wherein accused <b>are on bail</b> and connected  Appeals arising out of same judgment and all Applications therein.	
		<b>(B)</b> Applications for leave to prefer Appeal.	
		(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).	

		<b>(D)</b> All Criminal Appeals against Acquittal.	
13	The Hon'ble Shri Justice N. J. JAMADAR  (Court Room No. 3)  [SINGLE BENCH- 4]	APPELLATE SIDE For admission, hearing, order matters and applications therein:  (A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.  (B) Second Appeals from the year 2016 onwards.  (C) First Appeals (excluding MACP appeals) from the year 2008 to 2018.  (D) All Applications u/s 407 of Cr.P.C./ 447 of BNSS.	ORIGINAL SIDE For admission, hearing, order matters and applications therein:  SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY
14	The Hon'ble Shri Justice MILIND N. JADHAV	APPELLATE SIDE For admission, hearing, order matters	ORIGINAL SIDE For admission, hearing, order matters
	(Court Room No. 34) [SINGLE BENCH- 5]	<ul> <li>(A) All Civil Writ Petitions of EVEN years, except assigned to other Courts.</li> <li>(B) Civil Contempt References from District Judiciary.</li> </ul>	and applications therein : ——
		<ul> <li>(C) Civil Writ Petitions arising from Industrial / Labour Laws.</li> <li>(D) Civil Work not assigned to other Courts.</li> <li>(E) Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts.</li> </ul>	

		(F) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters upto the year 2022.	
15	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	MADHAV JAMDAR	For admission, hearing, order matters	
		and applications therein :	For admission, hearing, order matters and applications therein:
	(Court Room No. 19)	(A) Second Appeals from the year 2001 to 2015.	and applications dicient.
	[SINGLE BENCH- 6]	2001 to 2013.	
		(B) All Criminal Writ Petitions and	
		Criminal Applications u/s 482 of Cr.P.C./528 of BNSS	
		pertaining to Single Bench	
		(except those assigned to other Courts).	
		(C) All Criminal Appeals against	
		Conviction as well as connected Appeals against	
		Acquittal and Appeals for	
		enhancement of Sentence	
		wherein accused are in	
		<b>jail</b> and connected Appeals arising out of same judgment	
		and all Applications therein.	
		(D) Criminal Applications including	
		applications under section 482 of Cr. P.C./528 of BNSS,	
		Criminal Revision Applications	
		and Criminal Writ Petitions in	
		relation to <b>crime against Women and Children</b> (except	
		those assigned to other Courts).	
		(E) Criminal Applications including	
		applications under section 482 of Cr. P.C./528 of BNSS,	
		Criminal Revision Applications	
		and Criminal Writ Petitions in relation to crime under the	
		Prevention of Corruption Act.	

			(F) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters of the year 2023 only.	
	16	The Hon'ble Shri Justice AMIT BORKAR	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
		(Court Room No. 9) [SINGLE BENCH – 7]	(A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters arising out of the Districts – Greater Mumbai, Thane and Palghar of the year 2024 and onwards.	
	17	The Hon'ble Shri Justice <b>ABHAY AHUJA</b>	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
l		(Court Room No. 16-B)		(A) Suits up to the year 2014.
		[SINGLE BENCH- 8] Commercial Division		<b>(B)</b> Admiralty Suits and all applications therein.
				(C) Civil matters of Single Judge not specifically assigned to other Courts.
				(D) Appeals under the Companies Act, except part-heard matters of other Courts.
				(E) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent.
				<b>(F)</b> Summary Suits and undefended Suits.
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18	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	R. N. LADDHA	For admission, hearing, order matters and applications therein:	For admission, hearing, order matters and applications therein :
		(A) Anticipatory Bail Applications	
	(Court Room No. 2)	and Applications for cancellation, relaxation or	
	[SINGLE BENCH - 9]	cancellation, relaxation or modification of Bail and all	
		other applications concerning	
		Anticipatory Bail matters of the	
		year 2024 and onwards.	
		(B) All Criminal Revision	
		Applications.	
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19	The Hon'ble Shri Justice SHIVKUMAR DIGE	APPELLATE SIDE For admission, hearing, order matters	ORIGINAL SIDE For admission, hearing, order matters
		and applications therein:	and applications therein:
	(Court Room No. 10)	(A) All First Appeals pertaining to	
	[SINGLE BENCH-10]	Motor Accident Claim Petitions.	
		(B) First Appeals (excluding MACP	
		appeals) from the year 2019	
		onwards.	
		(C) Criminal Appeals under	
		Special Statues pertaining to	
		the Single Bench (excluding  Appeals against conviction	
		and acquittal).	
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20	The Hon'ble Shri Justice	APPELIATE SIDE	ORIGINAL SIDE
	KAMAL R. KHATA	and applications therein:	For admission, hearing, order matters and applications therein:
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	(Court Room No. 30-Annex.)	(A) Miscellaneous Civil Applications	(A) Suits from the year 2015 to 2020.
	[SINGLE BENCH- 11] Commercial Division		<b>(B)</b> Writ Petitions not assigned to other Courts.
			(C) Writ Petitions arising from Industrial / Labour Laws.
			( <b>D</b> ) Writ Petitions under the
			Maharashtra Land Revenue
			Code and the Maharashtra Stamp Act.
			<b>(E)</b> Matters under Parsi Marriage and Divorce Act and other
			matrimonial Suits and
			matters arising therein.

			<b>(F)</b> Testamentary Matters.
			<b>(F)</b> Testamentary Matters.
			<b>(G)</b> Matters pertaining to Land Acquisition.
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21	The Hon'ble Justice SHARMILA U. DESHMUKH	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 16-A)	<u>—</u>	(A) Intellectual Property Matters.
	[SINGLE BENCH-12] Commercial Division		<b>(B)</b> Commercial Misc. Petitions (IPR).
	Commercial Division		(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).
			(D) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act.
22	The Hon'ble Ms. Justice GAURI GODSE	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 17 Annex.) [SINGLE BENCH-13]	(A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act).	
		<b>(B)</b> Appeals from Order.	
		(C) Second Appeals upto the year 2000.	
		(D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters upto the year 2023.	

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*23	The Hon'ble Smt. Justice MANJUSHA A. DESHPANDE	APPELLATE SIDE For admission, hearing, order matters and applications therein :	ORIGINAL SIDE
	(Court Room No. 34 Annex)	*(A) Civil/ Criminal Writ Petitions, Revisions against orders passed	
	[SINGLE BENCH-14]	by the Courts in Maintenance matters under any enactment except orders under D.V. Act and orders passed by Family Courts.	
		*(B) Civil/ Criminal Writ Petitions, Revisions against any order including maintenance passed under D.V. Act (excluding orders passed by Family Courts).	
		*(C) Civil / Criminal Writ Petitions and Revisions against all orders including maintenance passed by Family Courts (including orders passed under D. V. Act).	
24	The Hon'ble Shri Justice SOMASEKHAR SUNDARESAN	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein :
	(Court Room No. 26-Annex)	(A) Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single	(A) Matters under Part-I of the Arbitration and Conciliation
	[SINGLE BENCH-15]	<u>Bench</u> .	Act, 1996. (except those assigned to other Courts).
	[SINGLE BENCH-15] Commercial Division	Bench.  (B) Arbitration matters (except those assigned to other Court)	· · ·
		(B) Arbitration matters (except those	<ul><li>assigned to other Courts).</li><li>(B) Matters under Part-II of the Arbitration and Conciliation</li></ul>
		(B) Arbitration matters (except those	<ul><li>assigned to other Courts).</li><li>(B) Matters under Part-II of the Arbitration and Conciliation Act, 1996.</li><li>(C) Matters under Section 34 of the Arbitration and Conciliation</li></ul>

25	The Hon'ble Shri Justice ASHWIN D. BHOBE	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 21-Annex) [SINGLE BENCH— 16]	(A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters excluding the Districts – Greater Mumbai and Thane and Palghar, of the year 2024 and onwards.	

## NOTE

- 1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens / Marginalised section may also be given priority.
- 3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.
- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.
- Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A. S. GADKARI** and the companion Judge of the former Division Bench.
- The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice A. S. GADKARI.**
- 7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

- 8) Contempt Petition (Civil) **containing allegations of breach or defiance of Judgment / order of High Court** will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- 9) The Larger Benches and Special Benches will as far as possible schedule the sittings on **Friday**.
- 10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.
- All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice RIYAZ I. CHAGLA** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.
- 13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

\* Indicates Partial Modification at Sr. Nos. 2, 4, 7, 8 and 23.

Dated this 30<sup>th</sup> day of May 2025

By Order

Sd/-(A. H. Laddhad)

Prothonotary & Sr. Master, High Court, O.S. Bombay. Sd/-

(H.M. Bhosale) Registrar (Judl-I), High Court, A.S., Bombay.